Community policing scheme of Delhi Police

1852. SHRI C. RAMACHANDRAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the newsitem captioned "A lofty scheme fails to take Off' published in The Hindu' (Delhi edition) dated the 7th April, 2001;

(b) if so, the details of the newly launched community policing scheme of Delhi Police and the reasons why the scheme which was for the general good of people has not taken off and implemented;

(c) the steps proposed to be taken to implement the scheme in right earnest;

(d) whether his Ministry keeps track of such schemes; and

(e) if so, the, details thereof?

THE MINISTER OF STATE IN THE MINISTRY AFFAIRS (SHRI CHENNANAMENI VIDYA SAGA RAO): (a)

(b) to, (e). The scheme is aimed at promoting the interface of the police with members of the public so as to secure their cooperation in the prevention and control of crime and was launched, in its present form, in February, 2001. It is not correct that this newly launched scheme has failed to take off. In fact, it is being pursued with all vigour and has helped in bridging the gap between the police and public. The Government also reviews the functioning of Delhi Police from, time to time.

Discrimination among Indian and foreign prisoners in Tihar Jail

1853. SHRI SANTOSH BAGRODIA: SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that foreign prisoners in Tihar Jail are given dry fruits, cakes, jam, biscuits and cookies to eat;

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(b) whether it is also a fact that Indian prisoners in Tihar Jail are given only dal, roti, raita; and

(c) if so, the reasons for such a discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) In order to bring about uniformity amongst the foreign nationals lodged in the Central Jail, Tihar, an Office Order was issued restricting the articles which could be given by the Embassy officials when they visit their nationals in the Jail Premises. There is no bar on the Indian prisoners also to receive these articles from their visitors. All the prisoners of Central Jail, Tihar are provided with the same scale of diet as laid down by the Government of National Capital Territory of Delhi.

Facilities to Foreign prisoners in Tihar Jail

1854. SHRIMATI AMBIKA SONI:

SHRI SANTOSH BAGRODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that each foreign prisoners in Tihar Jail is permitted to receive a monthly supply of fruits, biscuits, cake, dry fruit, cheese and cookies from their respective embassies;

(b) whether such a facility is also being given to Indian prisoners in Tihar Jail; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) In order to bring about uniformity amongst the foreign nationals lodged in the Central Jail, Tihar, an Office Order was issued restricting the articles which could be given by the Embassy officials when they visit their nationals in the Jail Premises. There is no bar on the Indian prisoners also to receive these articles from their visitors. All the prisoners of Central Jail, Tihar are provided with the same scale of diet as laid down by the Government of National capital Territory of Delhi.

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